



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202526/19

DATED: 12/03/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202526/19 dated 12/03/2026 of Norms Committee - II for the year 2025-26 was held on 12/03/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI S.K. JAIN, CONSULTANT	DPIIT
5	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
IN ATTENDANCE:		
1	SHRI YASHWANT KUMAR SINGH , Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	MIBA DRIVETEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	018305000031AM11
RA File Number	312104000401 AM10
Licence No and Date	3110042744/01/04/2010
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	2 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	TUBACEX TUBES AND PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00003263AM25
RA File Number	039504000387 AM19
Licence No and Date	0310822579/25/07/2018
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as per its A.A.No. 03110822231 dated 107.2018 approved in the nc-2 M.No.08/81 dated 24.07.2019, as under: I. Import item at S.No. 1 shall be of relevant grade and composition as contained/utilized in the export item and its quantity may be allowed as 366,411 Kg. as 1.20 Kgs./Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	3 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of import item at S No. 5 may be allowed as 1.05 Kgs/Kg content in the export item. II. Norms for other import items at SI.No. 1 to 4 & 6 shall remain the same as ratified in NC-2 meeting No. 10/81-ALC-2/2020 dated 10.11.2020 RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	4 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006129AM26
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	5 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of import item at SI.No. 5 may be allowed as 1.05 Kgs/Kg content in the export item. II. Norms for other import items at SI.No. 1 to 4 & 6 shall remain the same as ratified in NC-2 meeting no. NC-2/MEET/July/202122 dated 03.09.2021. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	6 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

EXPORT ITEM:

1. HAIRDRESSING FOIL 15 MICRON

QTY: 39100.00 KGS

IMPORT ITEM:

1. ALUMINIUM FOIL 0.015MMX120MM
2. ALUMINIUM FOIL 0.015MMX150MM
3. ALUMINIUM FOIL 0.015MMX200MM
4. ALUMINIUM FOIL 0.015MMX300MM

COMMENTS: WASTAGE @1% OF THE NET WEIGHT OF ALUMINIUM FOIL OF 15 MICRONS OF THE EXPORT PRODUCTS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	8 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	9 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: The Committee examined the case as per the agenda and decided to defer the case and a formal communication is directed to RA Mumbai via email, to ascertain the specific grounds for the issuance of EODC vide letter dated 24.09.2025, noting that the underlying norms had not yet been formally established. The case stands deferred.	

Case No.	10 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

EXPORT ITEM:

1. HAIRDRESSING FOIL MADE OUT OF ALUMINIUM FOIL.15 MICRON.

QTY: 18180.00 KGS

2. HAIRDRESSING FOIL MADE OUT OF ALUMINIUM FOIL.12 MICRON.

QTY: 2311.00 KGS

IMPORT ITEM:

1. Aluminium Foil 0.015 MM

2. Aluminium Foil 0.012 MM

COMMENTS: WASTAGE @ 1% OF THE NET WEIGHT OF ALUMINIUM FOIL OF 15 & 12 MICRONS OF THE EXPORT PRODUCTS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	11 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of import item at SNo.1 (Aluminium Foil-50 MIC) may be allowed as 500040 Kgs. as 0.540 Kgs. / Kg. in the export item. II. Quantity of import item at SI.No. 2 (PVC Rigid Film -60 MIC) may be allowed as 304191 Kgs. as 0.3285 Kgs. / Kg. in the export item. III. Quantity of import item at SI.No.3 [BOPA Film (Bi Oriented Polyamide Film)-25 MIC] may be allowed as 108619.80 Kgs as 0.1173 Kgs. / Kg. in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	12 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Import item at SNo.1 shall be of relevant size and specification as contained/utilized in the export	

- item at **SI.No.1** and its quantity may be allowed on **net to net basis** as claimed by the firm.
- II. Quantity of import item at **SI.No.2** may be allowed on **net to net basis** with accountability clause in the export item at **SI.No.1**.
- III. Import item at **SI.No.3** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.1** and its quantity may be allowed on **net to net basis** as claimed by the firm.
- IV. Import item at **SI.No.4** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.2** and its quantity may be allowed on **net to net basis** as claimed by the firm.
- V. Quantity of import items at **SI.No. 5, 6, 8 & 9** may be allowed on **net to net basis** with accountability clause in the export item at **SI.No.2**.
- VI. Import item at **SI.No.7** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.3** and its quantity may be allowed on **net to net basis** as claimed by the firm.
- VII. Import item at **SI.No.10** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.2** and its quantity may be allowed on **net to net basis** as claimed by the firm.
- VIII. Quantity of import items at **SI.No. 11 to 13** may be allowed on **net to net basis** with accountability clause in the export item at **SI.No.3**.
- IX. Import item at **SI.No.14** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.3** and its quantity may be allowed on **net to net basis** as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00001108AM26
RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	14 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005968AM26
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	15 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	16 / NC/2/MEET/Feb/202526/19
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Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of import item at SNo. 194 may be allowed on net to net basis with accountability clause for export item at SNo. 7. II. Norms for other import items shall remain the same as ratified in NC-2 meeting No. NC/2/MEET/Jan/2024-25/17 dated 23.01.2025. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	17 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005969AM26
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	18 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	19 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision: The Committee examined the case as per the agenda and decided to defer the case and a formal communication shall be directed to RA Mumbai to ascertain the specific grounds for the issuance of EODC vide letter dated 24.09.2025, noting that the underlying norms had not yet been formally established. The case stands deferred.	

Case No.	20 / NC/2/MEET/Feb/202526/19
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: The Committee examined the case as per the agenda and decided to defer the case and a formal communication shall be directed to RA Mumbai to ascertain the specific grounds for the issuance of EODC vide letter dated 24.09.2025, noting that the underlying norms had not yet been formally established. The case stands deferred.	

Case No.	21 / NC/2/MEET/Feb/202526/19						
Case Status	Case Approved						
Party Name	HORIZON CHUTES PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026						
HQ File Number	HQRNORM APPLY 00001511AM23						
RA File Number	31AX04000080 AM23						
Licence No and Date	3111001466/20/06/2022						
Norms Committee Decision:							
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:							
Sl.No.	ITCHS code	Export Item	Applied Quantity (KGS)	ITCHS Code	Import Item	Applied Quantity (KGS)	Recommended Quantity
1	73053110	SUPPLY OF GARBAGE CHUTES, LINEN CHUTES , DEBRIS CHUTES	23921.000 kg	72193390	STAINLESS STEEL COIL COLD ROLLED 2b 304L	25180.000 kg	1.035 Kgs/Kg content in the export product.
Note: Grade & type of steel to be imported will be same as used in export product.							
RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.							

Case No.	22 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROME POWDER	47800 KGS	CARBON FERRO CHROME LUMPS. QTY: 50190.00 KGS	1% ON THE NET WEIGHT OF LOW CARBON FERRO CHROME POWDER

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	23 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00002249AM25
RA File Number	03AX04001851 AM23
Licence No and Date	0311015727/21/06/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 20.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	24 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
The Committee examined the case as per the agenda and noted the clarification received from RA Nagpur vide email dated 21.04.2026 in response to the Committee's earlier decision to seek specific grounds for issuance of EODC vide letter dated 08.08.2025, noting that the underlying norms had not yet been formally established. In view of the clarification furnished by RA Nagpur, the Committee decided to withdraw the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands withdrawn.	

Case No.	25 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00000755AM26
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the	

recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	GALVANISED FABRICATED STEEL HARDWARE STRUCTURE, OTHER STRUCTURE & PARTS STRUCTURE OF IRON AND STEEL (EXCEL FLOATING 1 STRUCTURE)	33547.00 KGS	HOT ROLLED SEAMLESS TUBES AND PIPES QTY: 27142.00 KGS	26609.50 KGS INCLUSIVE OF 2% WASTAGE ON THE NET WEIGHT OF IMPORTED HOT ROLLED SEAMLESS PIPE AND TUBES IN THE EXPORT PRODUCT.

NOTE: THE GRADE AND SIZE (OUTER DIAMETER, INNER DIAMETER AND THICKNESS) OF IMPORTED HORTOLLED SEAMLESS TUBES AND PIPES SHOULD MATCH WITH THE GRADE AND SIZE OF PIPE AND TUBES USED IN THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	26 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	27 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import items at SI.No. 1, 3, 5, 7 & 9 may be allowed on net to net basis with accountability clause for export items at S No. 1 to 5 respectively. II. Quantity of import items at SI.No. 2, 4, 6, 8, 10 & 11 may be allowed on net to net basis for export items at SI. No. 1 to 6 respectively as claimed by the firm. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	28 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23

Licence No and Date	0211003072/20/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item stainless steel seamless mother pipes/tubes (hot finish) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item as per SION C831. Note: The committee decided to add these conditions as under. I. The imported stainless steel seamless mother pipes /tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	29 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the	

recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Description of the export item may be modified as " Optical Ground Wire (OPGW) 24F ITU G 652B/Aluminium Tube 7.90mm+ Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS).
- II. Quantity of import item at **Sl. No.1** i.e. Aluminium Ingots may be allowed as **11.08 MT as 1.02 Kgs/Kg** content in the export item.
- III. Quantity of import item at **Sl.No.2** (i.e. Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS) may be allowed as **91.14 MT as 1.01 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **Sl. No.3** i.e. Aluminium Ingots may be allowed as **10.63 MT as 1.02 Kgs/Kg** content in the export item.
- V. Quantity of import item at **Sl. No.4** i.e. Optical Fibre Core may be allowed as **166, 65 Kms(2.66 MT)** inclusive of **1% wastage** as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	30 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

EXPORT ITEM:

1. HAIRDRESSING FOIL 15 MICRON.

QTY: 27925.00 KGS

2. HAIRDRESSING FOIL 12 MICRON.

QTY: 2278.00 KGS

IMPORT ITEM:

1. Aluminium Foil 0.015 MM
2. Aluminium Foil 0.012 MM

COMMENTS: WASTAGE @1% OF THE NET WEIGHT OF ALUMINIUM FOIL OF 15 & 12 MICRONS OF THE EXPORT PRODUCTS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00000377AM26
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under:

- I. Description of import item at **S No. 1** may be restored as "**Aluminum Hot Metal**" and quantity of this item may be allowed as **1.01 Kgs. / Kg.** content in the export item at **SNo.1**.
- II. Quantity of rest of import items from **SI.No. 2 to 9** shall remain the same as ratified in **NC-2 meeting NC/2/MEET/Nov/202425/14 dated 15.12.2024**.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00002807AM26
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to modify the norms as under: I. Quantity of export item may also be specified as 6226 Nos. in addition to its weight. II. Import item at SI.No.1 shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as 589.95 MT as 2 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	33 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00004297AM26
RA File Number	02AX04000696 AM23
Licence No and Date	0211004079/21/03/2023
Norms Committee Decision: 1. The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to call the firm for personal hearing in the upcoming meeting. The case stands deferred.	

Case No.	34 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Net fabricated weight of export item may be specified as 121 MT. II. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as 126,184 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	35 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

- I. Import items at **SNo. 1** may be allowed on net to net basis with accountability clause in the export item at **SNo.1**.
- II. Import item at **SI.No.2** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.2** and its quantity may be allowed on **net to net basis** in the export item as claimed by the firm.
- III. Import items at **SI.No. 3 to 5** may be allowed on **net to net basis** with accountability clause in the export item at SI.No.2.
- IV. Import item at **SI.No.6** shall be of relevant size and specification as contained/utilized in the export item at **SI.No. 3** and its quantity may be allowed on **net to net basis** in the export item as claimed by the firm.
- V. Import items at **SI.No. 7 & 8** may be allowed on **net to net basis** with accountability clause in the export item at SI.No.3.
- VI. Import items at **SI.No. 9 & 10** may be allowed on **net to net** basis with accountability clause in the export item at SI.No.4.
- VII. Import item at **SI.No.11** shall be of relevant size and specification as contained/utilized in the export item at **SI.No.4** and its quantity may be allowed on **net to net basis** in the export item as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	36 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE APPLIED
1	COLOUR COATED NON-ALLOY STEEL COILS/ SHEETS OF THICKNESS	5788.12 MTS	PRIME HOT DIP ALUMINIUM ZINC ALLOY COATED STEEL	5672.36 MTS INCLUSIVE OF ZERO PERCENTAGE WASTAGE OF THE

	0.25MM 0.60MM	TO		QTY: 5788.12 MTS	NET CONTENT OF PRIME HOT DIP ALUMINIUM ZINC ALLOY COATED STEEL IN THE EXPORT PRODUCT.
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NOTE:

- I. The export product (colour coated non-alloy steel coils/ sheets) should be in the form of coils/sheets.
 II. The thickness of the export product should be more than the thickness of the item of import.
 III. The thickness of imported prime hot dip aluminium zinc alloy coated steel should be between against the export of cold rolled steel sheets/coils coated /plated with aluminium zinc alloys of thickness 0.25 mm to 0.60 mm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	38 / NC/2/MEET/Feb/202526/19
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Case Status	Case Approved
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005311AM26
RA File Number	04AX04000051 AM24
Licence No and Date	0411005726/14/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	LEAD INGOTS 99.97% MIN (LEAD INGOTS (99.97%) MIN. TO ACCOUNT FOR 83,675 KGS OF LEAD CONTENT WITHIN THE EXPORT PRODUCT.)	83700.00 KGS	LEAD SCRAP NAMELY ISRI RELAY (LEAD SCRAP NAMELY ISRI	1.06 KGS/KG ON THE NET CONTENT OF THE LEAD IN THE EXPORT PRODUCT.
2	COPPER WIRE (COPPER WIRE COVERED BY ISRI CODE WORDS BARELY, BERRY, BIRCH, CLOVE, COBRA, COCOA.)	48060.00 KGS	'RELAY (LEAD: 46.50% & COPPER: 26.70%) QTY: 180000.00	1.007 KG/KG ON THE NET CONTENT OF THE COPPER IN THE EXPORT PRODUCT.

Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also a consent to operate from MOEF&CC/CPCB/SPCB for processing lead scrap (relay) for manufacturing lead ingots to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to

compliance with other usual conditions of the FTP and HBP.

Case No.	39 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Words "containing 80% of Galvanized wire and 20% of PVC" may be suffixed with the description of export item. II. Quantity of import item at SI. No. 1 may be allowed as 1483.5 Kgs as 1.02 Kgs/Kg content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	40 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005382AM26
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	WIRE RACKS MADE OF MS WIRE COIL	250.00 MTS	MS WIRE COIL (2MM, 3MM, 4MM, 5MM, 6MM, 7MM, 8MM, 9MM, 10MM) QTY: 275.00 MTS	252.50 MTS INCLUDING 1% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	41 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	RT JAIN AND CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004961AM24
RA File Number	03AX04002034 AM24
Licence No and Date	0311026177/09/08/2023
Norms Committee Decision: The Committee examined the case as per the agenda and observed that the firm has submitted a Redemption Certificate issued by RA Mumbai vide letter dated 28.07.2025. The Committee decided to seek clarification from the RA regarding the closure of the Advance Authorisation and deferred the case for further examination and comments. The case stands deferred.	

Case No.	42 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 (i.e. Aluminium Ingots) may be allowed as applied for i.e. 1006.23 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm. II. Quantity of import item at SI.No.2 (i.e. Magnesium) may be allowed as applied for i.e. 6.63 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm. III. Quantity of import item at SI.No.3 (i.e. Silicon) may be allowed as applied for i.e. 5.61 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm. IV. Quantity of import item at SI.No.4 (i.e. Aluminium Titanium Boron Ingot) may be allowed as applied for i.e. 1.02 MT as 1.02 Kgs/Kg content in the export item as claimed by the firm. V. Quantity of import item at SI.No.5 [i.e. Iron (FE AL Tablet 80%)] may be allowed as applied for i.e. 0.50 MT as 1.02 Kgs/Kg on net to net basis. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	43 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

I. Import item at **SI No.1** shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as **1.10 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	METAL CLOTH HANGER	623000.00 KGS	WIRE (EQ195) QTY: 641690.00 KGS	632345.00 KGS INCLUSIVE OF 1.5% WASTAGE ON THE NET WEIGHT OF IMPORTED WIRE IN THE EXPORT PRODUCT.

NOTE: THE GRADE AND DIAMETER OF THE IMPORTED WIRE SHOULD MATCH THE GRADE AND DIAMETER OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to

compliance with other usual conditions of the FTP and HBP.

Case No.	45 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ALUMINIUM COATED PAPER WRAP (NET CONTENT OF MG BLEACHED KRAFT PAPER (25-40 GSM) 116 MT, ALUMINIUM FOIL (6-12 MICRON) 80 MT)	200.00 MTS	MG BLEACHED KRAFT PAPER 25 TO 40 GSM QTY: 127.00 MTS	1.02 KG/KG ON THE NET WEIGHT OF MG BLEACHED KRAFT PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT.
			ALUMINIUM FOIL 6 TO 12 MICRON QTY: 88.00 MTS	1.02 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL 6 TO 12 MICRON IN THE EXPORT PRODUCT.
2	ALUMINIUM FOIL, (10-18 MICRONS) (NET CONTENT OF ALUMINIUM FOIL 5 MT)	5.00 MTS	ALUMINIUM FOIL (10-18 MICRONS) QTY: 5.250 MTS	1.02 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL (10-18 MICRONS) IN THE EXPORT PRODUCT.

3	DISPOSABLE ITEMS: TRAYS, DISHES, PLATES, CUPS, AND THE LIKE OF PAPER & PAPER BOARD (150-225 GSM) (MADE OUT OF UNCOATED PAPER & PAPER BOARD) (NET CONTENT 15 MT)	15.00 MTS	UNCOATED PAPER AND PAPER BOARD (150-225 GSM) QTY: 18.75 MTS	1.05 KG/KG ON THE NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.
4	DISPOSABLE ITEMS: TRAYS, DISHES, PLATES, CUPS AND LIKE OF PAPER & PAPER BOARD (150-225 GSM) (MADE OUT OF PE COATED PAPER & PAPER BOARD (NET CONTENT 10 MT)	10.00 MTS	PE COATED PAPER AND PAPER BOARD (150-225 GSM) QTY: 12.50 MTS	1.05 KG/KG ON THE NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.

NOTE: THE MICRON SIZE OF THE IMPORTED ALUMINIUM FOILS & GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD SHOULD MATCH THE MICRON SIZE OF THE ALUMINIUM FOIL AND GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	46 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006031AM26
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	47 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00000753AM26
RA File Number	05AX04001776 AM24
Licence No and Date	0511021759/26/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to reject the case as the Import item at SI.No.5 is a value added product, this office does not recommend import of this item and therefore, status quo may be maintained for the earlier decision. The case stands Rejected.	

Case No.	48 / NC/2/MEET/Feb/202526/19										
Case Status	Case Approved										
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026										
HQ File Number	HQRNORM APPLY 00007376AM24										
RA File Number	08AX04001704 AM24										
Licence No and Date	0811010245/13/12/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Sl No</th><th>Export Item</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>Quantity TO BE ALLOWED</th></tr><tr><td>1</td><td>ALUMINIUM COMPOSITE PANEL</td><td>50771.31 KGS</td><td>COLOR COATED ALUMINIUM COIL 0.21 X1240</td><td>1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF</td></tr></table>		Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED	1	ALUMINIUM COMPOSITE PANEL	50771.31 KGS	COLOR COATED ALUMINIUM COIL 0.21 X1240	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED							
1	ALUMINIUM COMPOSITE PANEL	50771.31 KGS	COLOR COATED ALUMINIUM COIL 0.21 X1240	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF							

2	SHEETS (6691 NOS) 3 MM (8 X 4 SIZE)		MM	THICKNESS 0.21 MM THICKNESS IN THE EXPORT PRODUCT.
			QTY: 23427.00 KGS	
	ALUMINIUM COMPOSITE PANEL SHEETS (6691 NOS) 4 MM (8 X 4 SIZE)	50771.31 KGS	FIREPROOF MATERIAL, FR GRANULES	1.02 KG/KG ON THE NET CONTENT OF FIREPROOF MATERIAL, FR GRANULES IN THE EXPORT PRODUCT.
			QTY: 25000 KGS	
	ALUMINIUM COMPOSITE PANEL SHEETS (6691 NOS) 4 MM (8 X 4 SIZE)	50771.31 KGS	COLOR COATED ALUMINIUM COIL 0.21 X1240 MM	1.01 KG/KG ON THE NET CONTENT OF THE COLOUR-COATED ALUMINUM COIL OF THICKNESS 0.21 MM THICKNESS IN THE EXPORT PRODUCT.
			QTY: 23427.00 KGS	
			FIREPROOF MATERIAL, FR GRANULES	1.02 KG/KG ON THE NET CONTENT OF FIREPROOF MATERIAL, FR GRANULES IN THE EXPORT PRODUCT.
			QTY: 25000 KGS	

NOTE:

- I. The thickness of the imported color-coated aluminium coils should match the thickness of the color-coated aluminium coil used in the export product.
- II. The import of fireproof granules (FR granules) must match with fire proof material used in the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/2/MEET/Feb/202526/19
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Case Status	Case Approved
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Quantity of import item at SI.No.1 (Seamless Stainless Steel Pipes / Tubes (Hot Finished)) may be allowed as 1.10 Kg. / Kg. content in the export item as per SION C-831. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	50 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006169AM26
RA File Number	02AX04000664 AM24

Licence No and Date		0211005932/12/02/2024		
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ANTIMONIAL LEAD ALLOY	500.00 MTS	REMELTED LEAD INGOTS OR BLOCKS	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note:

1. The export product should be in the form of ingots.
2. Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the lead content in the import item and consent to operate from moef &ccc/cpcb/spcb for processing of remelted lead ingots/blocks for manufacturing of antimonial lead alloy ingots, to the RA concerned.
2. The composition of the export product will have to 96.5% to 97.0% lead content, 2.5% to 3.0% antimony and some other elements as traceable.
3. Remelted lead ingots/blocks must contain more than 98.0% lead Content.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006170AM26
RA File Number	02AX04000663 AM24
Licence No and Date	0211006007/21/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ANTIMONIAL LEAD ALLOY	500.00 MTS	LEAD SCRAP AS PER ISRI CODE (RAINS)	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note:

1. The export product must be in the form of ingots.

Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the lead content in the import item and consent to operate from moef & cc/cpcb/spcb for processing of lead scrap (rains) for manufacturing of antimonial lead ingots, to the RA concerned.

2. The composition of the export product should have to 96.5% to 97.0% lead content, 2.5% to 3.0% antimony content and some other elements as traceable.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	52 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	53 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24
Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 may be allowed as applied for i.e. 152969.4 Kgs. as 1.02 Kgs. /Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	54 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00009323AM24
RA File Number	05AX04004088 AM24
Licence No and Date	0511024694/26/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the reply to the deficiency letter issued to the firm via portal dated 17.02.2025 is not correct, therefore a reminder for the same deficiency letter is issued to the applicant on 20.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	55 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ALUMINIUM COATED PAPER WRAP (NET CONTENT OF MG BLEACHED KRAFT PAPER (25-40 GSM) 116 MT, ALUMINIUM FOIL (1-20 MICRON) 80 MT)	200.00 MTS	MG BLEACHED KRAFT PAPER 25 TO 40 GSM QTY: 127.60 MTS	1.02 KG/KG ON THE NET WEIGHT OF MG BLEACHED KRAFT PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT.
			ALUMINIUM FOIL 1 TO 20 MICRON QTY: 88.00 MTS	1.02 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL 6 TO 12 MICRON IN THE EXPORT PRODUCT.
3	DISPOSABLE ITEMS:	30.00 MTS	UNCOATED PAPER	1.05 KG/KG ON THE

	TRAYS, DISHES, PLATES, CUPS AND THE LIKE OF PAPER & PAPERBOARD (150-225 GSM) (MADE OUT OF UNCOATED PAPER & PAPER BOARD) (NET CONTENT 30 MT)		AND PAPER BOARD (150-225 GSM) QTY: 37.50 MTS	NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.
4	DISPOSABLE ITEMS: TRAYS, DISHES, PLATES, CUPS AND LIKE OF PAPER & PAPER BOARD (150-225 GSM) (MADE OUT OF PE COATED PAPER & PAPER BOARD NET CONTENT 20 MT)	20.00 MTS	PE COATED PAPER AND PAPER BOARD (150-225 GSM) QTY: 25.00 MTS	1.05 KG/KG ON THE NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.

NOTE: THE MICRON SIZE OF THE IMPORTED ALUMINIUM FOILS & GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD SHOULD MATCH THE MICRON SIZE OF THE ALUMINIUM FOIL AND GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	56 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005399AM26
RA File Number	56AX04000768 AM24
Licence No and Date	5611002860/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	57 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000232AM25
RA File Number	04AX04000010 AM25
Licence No and Date	0411007266/15/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

1. WEIGHT PER BLADE SHOULD BE 24,250 KG

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

1,2,4,6,8,12,13,15-18,22-24,27-30,40,45,57,59,67,68,70,73,80,86,87,99-105,107,109-

125,129,131,132,135-137,141,144,149,150,153,157,165

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

5,9-11,37,53-55,64,65,78,84,106,108,126-130,133,134,138-140,142,143,145-148,151,152,154,156,158-160,162,164,167-187

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	58 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision: The Committee examined the case as per the agenda and decided to defer the case and a formal communication shall be directed to RA Indore to ascertain the specific grounds for the issuance of EODC vide letter dated 08.08.2025, noting that the underlying norms had not yet been formally established. The case stands deferred.	

Case No.	59 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred

Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00001049AM26
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	60 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005970AM26
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Export Product- Add weight 1048 kg./km. Import items – 1- weight of Aluminium conductors in Export Product + 1% wastage 2- weight of Aluminium alloy conductors in Export Product + 1% wastage 3- weight of XLPE insulation in Export Product + 2% wastage Note: Grade of imported Aluminium alloy wire rod/wire will be same as used in Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	61 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	62 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The Committee examined the case as per the agenda and noted the clarification received from RA Indore vide email dated 21.04.2026 in response to the Committee's earlier decision to seek specific grounds for issuance of EODC vide letter dated 29.03.2025, noting that the underlying norms had not yet been formally established. In view of the clarification furnished by RA Indore, the Committee decided to withdraw the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands withdrawn.	

Case No.	63 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00004992AM26
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case, as under: ITEM OF EXPORT: CARBON STEEL FINISHED FORGED FLANGES (GRADE A105) QTY: 56.844 MTS ITEM OF IMPORT: CARBON STEEL SEMI-FINISHED FORGED FLANGES. QTY: 56.80 MTS Firm has requested to allow the quantity of flanges on a net-to-net basis. Since the quantity of imports and exports is the same, it means there is no manufacturing activity involved. Hence, the request may be considered as rejected. The case stands Rejected.	

Case No.	64 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	COOLING PIPE WA045 - WWLCP04502050. IMPORTED INPUT: WEIGHT OF ALLOY STEEL SEAMLESS PIPE: 1047.20 KGS DOMESTIC INPUTS (COIL END EACH BIG & SMALL: 157.20 KGS, 2 NOS RETAINING STRIP SMALL: 419.20 KGS, 2 NOS PVC CAP: 104.80 KGS AND ORBITAL WELDING: 357.37 KGS)	5240 NOS (2085.77 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 6.45 MTR QTY: 1047.20 KGS	QTY: AS APPLIED WASTAGE: NIL
2	COOLING PIPE WA075 - WWLCP07502082. IMPORTED INPUT: WEIGHT OF ALLOY STEEL SEAMLESS PIPE: 4917.00 KGS DOMESTIC INPUTS (COIL END EACH BIG & SMALL: 330.00 KGS, 2 NOS RETAINING STRIP SMALL: 1980.00 KGS, 2 NOS PVC CAP: 220.00 KGS AND ORBITAL WELDING: 1540.00 KGS)	11000 NOS (8987.00 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 6.45 MTR QTY: 4917.00 KGS	QTY: AS APPLIED WASTAGE: NIL

NOTE: The grade of alloy steel seamless tubes should be matched with the grade of alloy steel seamless pipes of the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	65 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00001239AM26
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SI.No. 270 may be allowed as 1.02 Mtr/Mtr. content in the export item at SI. No.13. II. Quantity of import items at SI.No. 443 to 445 may be allowed on net to net basis with accountability clause for export item at SI.No. 14. III. Norms for other import items shall remain the same as ratified in NC-2 meeting no. NC/2/MEET/Sep/2024-25/9 dated 20.09.2024. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	66 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the	

recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Export item shall contain" **18205.45 Kgs.** of Aluminium Foil 5.25-6.50 Micron".
- II. Import item at Sl. No. 1 shall be of relevant thickness as contained/utilized in the export item and its quantity may be allowed as **19,116 Kgs as 1.05 Kg. /Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	67 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00001338AM25
RA File Number	03AX04001141 AM25
Licence No and Date	0311034651/14/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 may be allowed as applied for i.e. 152969.4 Kgs. as 1.02 Kgs. /Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	68 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026

HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	69 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005401AM26
RA File Number	56AX04000100 AM25
Licence No and Date	5611003031/19/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	70 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026

HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	71 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 may be allowed as applied for i.e. 509898 Kgs. as 1.02 Kgs. /Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	72 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026

HQ File Number	HQRNORM REVIW00001115AM26
RA File Number	07AX04000516 AM25
Licence No and Date	0711011735/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	73 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	Techno Flex
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00001804AM25
RA File Number	56AX04000095 AM25
Licence No and Date	5611003073/08/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	74 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00005971AM26
RA File Number	13AX04000138 AM25
Licence No and	1311003226/07/08/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.04.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	75 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002510AM25
RA File Number	02AX04000307 AM25
Licence No and Date	0211007086/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	76 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002518AM25
RA File Number	04AX04000435 AM25
Licence No and Date	0411008006/13/08/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Product - Add weight

- 1-255 kg./unit,
- 2-362 kg. /unit,
- 3-324 kg. /unit,
- 4-324 kg. /unit,
- 5-264 kg. /unit,
- 6-280 kg. /unit

Import Items:

- 1- Net weight of Aluminium plates in Export Product 1 + **6% wastage**
- 2- Net weight of Aluminium plates in Export Product 2 + **6% wastage**
- 3- Net weight of Aluminium plates in Export Product 3 + **6% wastage**
- 4- Net weight of Aluminium plates in Export Product 4 + **6% wastage**
- 5- Net weight of Aluminium plates in Export Product 5 + **6% wastage**
- 6- Net weight of Aluminium plates in Export Product 6 + **6% wastage**

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RISHABH ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002520AM25
RA File Number	05AX04004004 AM24
Licence No and	0511027159/14/08/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority and as per the public notice no. 45/2023 dated 28th February 2024, the committee decided to fix the norms as under: I. Quantity of import item at SI.No.1 may be allowed as 1.10 Kg. / Kg. content in the export item as per SION C-831. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	78 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	79 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	80 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002773AM25
RA File Number	34AX04000433 AM25
Licence No and Date	3411005335/30/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Note: The written recommendation as given by Technical Authority will be communicated to the applicant as well as concerned RA through email.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	81 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006221AM26
RA File Number	05AX04001575 AM25
Licence No and Date	0511027475/02/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Import items at **SI No.1 to 4** shall be of relevant grade and size as contained / utilized in the respective export item.
- II. Quantity of import item at **SI. No. 1** may be allowed as **65.68 MT as 1.60 Kgs/Kg** content in the export item at **SI.No.1.**
- III. Quantity of import item at **SI. No. 2** may be allowed as **36.304 MT as 1.60 Kgs/Kg** content in the export item at **SI.No.2.**
- IV. Quantity of import item at **SI. No. 3** may be allowed as **36.928 MT as 1.60 Kgs/Kg** content in the export item at **SI.No.3.**
- V. Quantity of import item at **SI. No. 4** may be allowed as **35.952MT as 1.60 Kgs/Kg** content in the export item at **SI.No.4.**

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	82 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY & WEIGHT	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	COOLING PIPE WA045 - WWLCP04502050 IMPORTED INPUT: WEIGHT OF ALLOY STEEL SEAMLESS PIPE: 2165.825 KGS DOMESTIC INPUTS (COIL END EACH BIG & SMALL: 316.95 KGS, 2 NOS RETAINING STRIP SMALL: 845.20 KGS, 2 NOS PVC CAP: 211.30 KGS AND ORBITAL WELDING: 665.595 KGS)	10565 NOS (4204.87 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 6.45 MTR QTY: 2165.83 KGS	QTY: AS APPLIED WASTAGE: NIL
2	COOLING PIPE WA075 - WWLCP07502082. IMPORTED INPUT: WEIGHT OF ALLOY STEEL SEAMLESS PIPE: 9834.00 KGS DOMESTIC INPUTS (COIL END EACH BIG & SMALL: 660.00 KGS, 2 NOS RETAINING	22000 NOS (17974.00 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 6.45 MTR QTY: 9834.00 KGS	QTY: AS APPLIED WASTAGE: NIL

	STRIP SMALL: 3960.00 KGS, 2 NOS PVC CAP: 440.00 KGS AND ORBITAL WELDING: 3080.00 KGS)			
NOTE: THE GRADE OF ALLOY STEEL SEAMLESS TUBES SHOULD BE MATCHED WITH THE GRADE OF ALLOY STEEL SEAMLESS PIPES OF THE EXPORT PRODUCT. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	83 / NC/2/MEET/Feb/202526/19			
Case Status	Case Approved			
Party Name	NATH FOILS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026			
HQ File Number	HQRNORM APPLY 00002967AM25			
RA File Number	09AX04000422 AM25			
Licence No and Date	0911007919/10/09/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				

	INPUTS NEEDS TO BE ACCOUNTED FOR IN SBS		STEEL TUBE QTY: 16250.00 KGS	NET-TO-NET UNDER GN-4 WITH AN ACCOUNTABILITY CLAUSE.
			SOMENTOR 32 S QTY: 21976.50 KGS	1% OF THE FOB VALUE

NOTE: THE THICKNESS AND WIDTH OF THE IMPORTED ALUMINIUM FOIL STOCK MUST BE 350 MICRONS AND 2150 MM, AND THE FINAL THICKNESS OF THE PRODUCT WILL BE 6 MICRONS AND WIDTH FROM 300 MM TO 1650 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	84 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ALUMINIUM COATED PAPER WRAP (NET CONTENT OF MG	200.00 MTS	MG BLEACHED KRAFT PAPER 25 TO 40 GSM	1.02 KG/KG ON THE NET WEIGHT OF MG BLEACHED KRAFT

	BLEACHED KRAFT PAPER (25-40 GSM) 116 MT, ALUMINIUM FOIL (1-20 MICRON) 80 MT)		QTY: 127.60 MTS	PAPER 25 TO 40 GSM IN THE EXPORT PRODUCT.
			ALUMINIUM FOIL 1 TO 20 MICRON QTY: 88.00 MTS	1.02 KG/KG ON THE NET WEIGHT OF ALUMINIUM FOIL 6 TO 12 MICRON IN THE EXPORT PRODUCT.
3	DISPOSABLE ITEMS TRAYS, DISHES, PLATES, CUPS AND LIKE OF PAPER & PAPER BOARD (150-225 GSM) (MADE OUT OF UNCOATED PAPER & PAPER BOARD) (NET CONTENT 30 MT)	30.00 MTS	UNCOATED PAPER AND PAPER BOARD (150-225 GSM) QTY: 37.50 MTS	1.05 KG/KG ON THE NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.
4	DISPOSABLE ITEMS TRAYS, DISHES, PLATES, CUPS AND LIKE OF PAPER & PAPER BOARD (150-225 GSM) (MADE OUT OF PE COATED PAPER & PAPER BOARD NET CONTENT 20 MT)	20.00 MTS	PE COATED PAPER AND PAPER BOARD (150-225 GSM) QTY: 25.00 MTS	1.05 KG/KG ON THE NET WEIGHT OF UNCOATED PAPER AND PAPER BOARD (150-225 GSM) IN THE EXPORT PRODUCT.

NOTE: THE MICRON SIZE OF THE IMPORTED ALUMINIUM FOILS & GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD SHOULD MATCH THE MICRON SIZE OF THE ALUMINIUM FOIL AND GSM OF CRAFT, UNCOATED AND COATED PAPER AND PAPER BOARD OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	85 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003065AM25
RA File Number	03AX04002774 AM25
Licence No and Date	0311037161/16/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY	QUANTITY & WASTAGE TO BE ALLOWED
1	FERRULE (SEAMLESS) – HUB, SA213.	1000.80 KGS (3698 NOS)	SEAMLESS STAINLESS-STEEL TUBES / PIPE (COLD FINISHED) QTY: 1020.82 KGS	1.01 KG/KG ON THE NET WEIGHT OF SEAMLESS STAINLESS-STEEL TUBES / PIPE (COLD FINISHED)
2	FERRULE (SEAMLESS) – TUBE, SA213	3135.84 KGS (3950 NOS)	SEAMLESS STAINLESS-STEEL TUBES / PIPE (COLD FINISHED) QTY: 3198.56 KGS	1.01 KG/KG ON THE NET WEIGHT OF SEAMLESS STAINLESS-STEEL TUBES / PIPE (COLD FINISHED)

NOTE:

1. THE GRADE AND SIZE OF THE SEAMLESS STAINLESS-STEEL TUBES/PIPES SHOULD BE MATCHED WITH THE GRADE & SIZE OF THE EXPORT PRODUCT.
2. THE LENGTH OF THE EXPORT PRODUCT AT SL No 1 WILL BE 494.50 MM, AND THE EXPORT PRODUCT AT SL No 2 WILL BE 83.50 MM.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003104AM25
RA File Number	05AX04001859 AM25
Licence No and Date	0511027767/17/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Import Item - 1 to 47 - Net to net as per GN4.

Note:

- I. Tubing will be imported in finished form and will not involve any cutting/machining operation.
- II. Spares if any will be imported as per policy for import of spares.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	87 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003194AM25
RA File Number	03AX04003027 AM25
Licence No and Date	0311037288/20/09/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	88 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006855AM25
RA File Number	08AX04000991 AM25
Licence No and Date	0811012697/20/09/2024
Norms Committee Decision: The Committee examined the case as per the agenda and noted that, with reference to the firm's application for review of norms for the above-mentioned Advance Authorisation, the items of export, namely Carbon Steel Submerged Arc Welded Pipes, do not merit permission for import of Alloy Steel Coils/Sheets. Accordingly, the Committee decided that no revision in the norms is called for and the status quo may be maintained. The case stands Rejected.	

Case No.	89 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003253AM25
RA File Number	05AX04001999 AM25
Licence No and Date	0511027939/24/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	90 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006022AM26
RA File Number	04AX04000577 AM25
Licence No and Date	0411008284/25/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	REFINED COPPER BILLETS (AVG COPPER CONTENT 92% TO 99.50%)	334609.24 KGS	COPPER SCRAP AS PER ISRI CODE DRUID (AVG COPPER CONTENT 20% TO 40%)	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
			GREASY REMOVING CHEMICAL FOR JELLY CABLE	0.3% OF THE FOB VALUE
2	COPPER SCRAP COVERED	763922.76 KGS	COPPER SCRAP AS PER ISRI CODE	WASTAGE @0.7% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

	BY ISRI CODE WORDS BARELY, BERRY, BIRCH, CLOVE, COBRA, AND COCOA (AVG COPPER CONTENT 95% TO 99.99%)		DRUID (AVG COPPER CONTENT 40% TO 60%)	
			GREASY REMOVING CHEMICAL FOR JELLY CABLE	0.2% OF THE FOB VALUE

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the items of import for manufacturing of refined copper billets and processing of copper scrap, and also consent to operate from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	91 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006922AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Quantity of import item at SNo.1 may be allowed as 24.429 MT as 1.01 Kgs. /Kg. content in the export item.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	92 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import item at SNo.1 shall be of relevant thickness as contained/utilized in the export item at SNo.1 and its quantity may be allowed as 13.70 MT as 1.05 Kgs/Kg content in the export item at SNo.1, taking clue from SION C-1749. II. Import item at SI.No.2 shall be of relevant thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 4.557 MT as 1.05 Kgs/Kg content in the export item at SI.No.2, taking clue from SION C-1749. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	93 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and	3211007687/09/10/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	94 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	95 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Quantity of import item at **SNo.1** (Aluminium Ingots) may be allowed as **17.85 MT as 1.02 Kgs/Kg** content in the export item.
- II. Quantity of import item at **SI.No.2** (High Carbon Steel Wire/Rod) may be allowed as **234.82 MT as 1.01 Kgs/Kg** content in the export item.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	96 / NC/2/MEET/Feb/202526/19
Case Status	Case Rejected
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case, as under:

ITEM OF EXPORT: Copper Tube

QTY: 104000.00 KGS

ITEM OF IMPORT: Copper Cathode

QTY: 104000.00 KGS

WASTAGE, AS PER APPENDIX 4E: **0%**

Since the firm is importing copper cathode and exporting copper tubes after processes such as melting, casting, milling, cold drawing, inner grooving, spooling, annealing, etc., it is highly unlikely that the entire input quantity is converted into finished product without any wastage. In

practice, such manufacturing steps invariably generate some loss in the form of trimmings, scale, dross, sprue, defective pieces, and process- related yield losses, so a declared wastage of 0% is technically difficult to justify from a metallurgical and process- engineering standpoint.

The case stands **Rejected**.

Case No.	97 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	98 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the	

recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE ON
1	WELDED STEEL WIRE MESH	1176.47 MTS	COLD ROLLED STEEL WIRE (DIA 4 MM TO 12MM) QTY: 1200.00 KGS	1.01 KG/KG ON THE NET WEIGHT COLD ROLLED STEEL WIRE (DIA 4 MM TO 12MM)

NOTE: THE GRADE & SIZE OF THE IMPORTED COLD ROLLED STEEL WIRE (DIA 4 MM TO 12 MM) SHOULD BE MATCHED WITH THE GRADE & SIZE OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	99 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 004.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	100 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	ANTHONY HINGE PIN 3 WIRE-BLACK PIVOT CASE SKU 60-10847-0004 WEIGHT OF THE IMPORTED CONDUCTORS: 720.00 KGS WEIGHT OF THE INDIGENOUS ITEMS:1180.00 KGS	20000 NOS (1800.00 KGS)	UL 1316 18 AWG 16-strand Bare Copper Conductor (WHITE) QTY: 21350 MTS (260.00 KGS)	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
			UL 1316 18 AWG 16-strand Bare Copper Conductor (GREEN) QTY: 21350 MTS (260.00 KGS)	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
			UL 1316 18 AWG 16-strand Bare Copper Conductor (RED) QTY: 21350 MTS (260.00 KGS)	1.01 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
2	CONNECTOR DOOR HEAT RIGHT ANGLE RHMC/RHLC	20000 NOS (269.62 KGS)	UL1015 AWG20 21/33AWG (Tinned) Insulation PVC wire	1.02 KG/KG ON THE NET WEIGHT OF

	SKU 62-0785-03		QTY: 10370 MTS (72.59 KGS)	THE IMPORTED ITEM IN THE EXPORT PRODUCT
	WEIGHT OF THE IMPORTED CONDUCTORS: 186.66 KGS		UL1015 AWG20 21/33AWG (Tinned) Insulation PVC wire QTY: 10370 MTS (72.59 KGS)	1.02 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT
	WEIGHT OF THE INDIGENOUS ITEMS:82.96 KGS		UL1015 AWG20 21/33AWG (Tinned) Insulation PVC wire QTY: 10370 KGS (72.59 KGS)	1.02 KG/KG ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCT

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	101 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Import: 1 to 6, 8 to 12 & 14 to 18: Net to Net as per GN4. Import: 7, 13 & 19: Net content in export product +1% wastage Note: specifications of imported cable will be same as used in export product.	

Case No.	102 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006171AM26
RA File Number	02AX04000518 AM25
Licence No and Date	0211007608/14/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority and the record notes of the special committee published in the minutes of the meeting dated 03.10.2023., the committee decided to fix the norms as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	ANTIMONIAL LEAD ALLOY	500.00 MTS	LEAD SCRAP AS PER ISRI CODE (RAINS)	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note:

1. The export product must be in the form of ingots.

Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the lead content in the import item and consent to operate from moef &cc/cpcb/spcb for processing of lead scrap (rains) for manufacturing of antimonial lead ingots, to the RA concerned.

2. The composition of the export product should have to 96.5% to 97.0% lead content, 2.5% to 3.0% antimony content and some other elements as traceable.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	103 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as 5720 MT as 1.04 Kgs. /Kg. content in the export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	104 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity may be allowed as 5200 MT as 1.04 Kgs. /Kg. content in the export item.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	105 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	106 / NC/2/MEET/Feb/202526/19
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.03.2026 for furnishing information/documents. The reply is still awaited. The applicant is requested to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	107 / NC/2/MEET/Feb/202526/19
Case Status	Case Approved
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 19 and 12/03/2026
HQ File Number	HQRNORM REVIW00006156AM26
RA File Number	07AX04001394 AM25
Licence No and Date	0711012960/04/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: Note: The written recommendation as given by Technical Expert will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	